

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-112
IA-3714/2020
IN
IB-1208(ND)/2019

IN THE MATTER OF:

M/s. Luxe Enterprises

Vs.

M/s. Flaura High Tech Appliances Pvt. Ltd.

....OPERATIONAL CREDITOR

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 09.04.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Ankur Singhal Advocate

For the Respondent

: Mr. Sanjeev Kataria, Advocate

ORDER

IA-3714/2020:-

We have seen the order dated 11.12.2020. The counsel for the non-applicant/Corporate Debtor submitted that as per the instructions, his client is ready to make the payment in five equal installments of the balance amount, which is Rs. 10 lakhs Approximately. The counsel for the non-applicant/Corporate Debtor is directed to file schedule for payment through an affidavit within a week, so that the same may be put to the other side for seeking response.

List the matter on 20.04.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)